

- (2) G.S.R. No. 01/01/2014CL-V (E), dated Nil exempting class or classes of companies to Private Companies.
- (3) G.S.R. No. 01/01/2014CL-V (E), dated Nil exempting class or classes of companies to Government Companies.
- (4) G.S.R. No. 01/01/2014 CL-V (E), dated Nil exempting class or classes of companies to Nidhis.

[Placed in Library. See No. L.T. 777/16/14]

**MOTION FOR ELECTION TO THE EMPLOYEES' STATE
INSURANCE CORPORATION (ESIC)**

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चन्द गहलोत) : उपसभापति महोदय, मैं श्री नरेन्द्र सिंह तोमर, श्रम मंत्री की ओर से निम्नलिखित प्रस्ताव उपस्थित करता हूँ:

“कर्मचारी राज्य बीमा अधिनियम, 1948 (1948 का सं. 34) की धारा 14 के साथ पठित धारा 4 के खंड (i) के अनुसरण में, यह सभा उस रीति से, जैसा सभापति महोदय निदेश दें, सभा के सदस्यों में से एक सदस्य को श्री रामचन्द्र खूंटिया की राज्य सभा की सदस्यता से 2 अप्रैल, 2014 को हुई निवृत्ति के कारण रिक्त हुए स्थान पर कर्मचारी राज्य बीमा निगम का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करें।”

The question was put and the motion was adopted.

CLARIFICATION ON THE STATEMENT BY MINISTER

**Re. alleged destruction of more than 1.5 lakh files in
Ministry of Home Affairs**

MR. DEPUTY CHAIRMAN: Now, we will take up clarifications on the Statement by Shri Raj Nath Singh, hon. Minister for Home Affairs. ...*(Interruptions)*...

SHRI P. RAJEEVE (Kerala): Sir, I raised this issue. So, kindly allow me to seek clarifications.

MR. DEPUTY CHAIRMAN: Yes, you will be allowed. Who told you that you would not be allowed? ...*(Interruptions)*... You will speak after him. Okay. You concede for him. Okay.

SHRI P. RAJEEVE: Sir, I am grateful to the Minister and the Government for